

(2023) 11 GUJ CK 0049

In the Gujarat High Court

Case No : Criminal Misc.Application (For Extension Of Temporary Bail) No. 3 Of
2023 In R/Criminal Misc.Application No. 19910 Of 2023

Jayveersinh Vikramsinh Jadeja

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 24-11-2023

Acts Referred:

Citation : (2023) 11 GUJ CK 0049

Hon'ble Judges : Vimal K. Vyas, J

Bench : Single Bench

Advocate : Maulik Nanavty, Utkarsh Sharma

Judgement

Vimal K. Vyas, J

1. RULE. Leaned Additional Public Prosecutor waives service of notice of Rule on behalf of the respondent-state.
2. The present application has been filed by the applicant-convict for extension of temporary bail for a period of two weeks on the ground of the mother of the applicant has been diagnosed with Cervix Cancer of 4th stage.
3. Taking into consideration the grounds urged in the application, the period of temporary bail is extended by a further period of 7 (seven) days today, on the same terms and conditions.
4. The applicant shall surrender before the jail authority on or before the expiry of the temporary bail period, without fail.
5. Rule is made absolute to the aforesaid extent. Direct service is permitted.